

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Special Bench)**

**Item No.-507**  
IB-241/ND/2022

**IN THE MATTER OF:**

SJM Investments (Delhi) Pvt. Ltd.

**....Applicant**

**Vs.**

Devindu Buildtech Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 10.03.2023**

**CORAM:**

**SHRI ASHOK KUMAR BHARDWAJ,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv Rohit Bohra

For the Respondent :

**ORDER**

As prayed by Ld. Counsel for the Petitioner, one week's time is granted for filing the additional affidavit to make his arguments qua the defaulted amount good. List the matter on **31.03.2023**.

**Sd/-**  
**(DR. BINOD KUMAR SINHA)**  
**MEMBER (T)**

**Sd/-**  
**(SHRI ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**